



IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

**INDEX**

IN

**COMPLIANCE AFFIDAVIT ON BEHALF OF  
UTTARAKHAND POLLUTION CONTROL BOARD**



Original Application No. 429/2022

(I.A. No. 429/2022)

Ridhima Pandey

Petitioner

Versus

State of Uttarakhand & Ors.

Respondents

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Dated: October, 2023

*Advocate*  
(Counsel for the respondent)

*ASJ*

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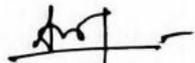
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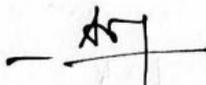


Affidavit of Harish Chandra Joshi, aged about 54 years, S/o Shri B.D. Joshi presently posted as Assistant Scientific Officer, Uttarakhand Pollution Control Board, Regional Office, Haldwani, District Nainital (Uttarakhand).

  
**Deponent**

I, the above-named deponent does hereby solemly affirm and state on oath as under: -

- 1) That the deponent is presently posted as Assistant Scientific Officer and has been duly authorized by the Member Secretary, Uttarakhand Pollution Control Board, Uttarakhand to sign and swear the instant affidavit on his behalf.



- 2) That the deponent has gone through the contents of the above-noted application filed by the petitioner and has fully understood the contents thereof and is in a position to reply to the same.
- 3) That the above noted O.A. was listed for hearing on 17.07.2023, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

*"4. The grievance of the applicant is that in process of carrying out the activities of dredging in the river or desilting, no commercial activities can be permitted in violation of environmental Rules. Learned Counsel has not clarified as to how activities for commercial purposes have been undertaken without EC.*

*5. On this point, the State PCB is directed to submit a report within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.*

....."

- 4) That in light of the above stated order, with respect to carrying out the activities of dredging in the river or desilting, it is respectfully submitted that:
- i. The Ministry of Environment, and Forest and Climate Change (MoEF&CC), Government of India issued Notification vide S.O. 1224(E) dated 28.03.2020. Copy of notification dated 28.03.2020 is enclosed as **ANNEXURE-CA1**.

*[Handwritten signature]*



- ii. That vide the Minerals Law Amendment Act, 2020, the Mines and Minerals Development and Regulation Act, 1957 was amended w.e.f. from 10.01.2020 and a new Section 8B was inserted. In furtherance thereof, the MoEF&CC issued notification dated 28.03.2020 whereby the EIA Notification, 2006 was amended.
- iii. That the notification of MoEF&CC substituted the Appendix-IX and a new Appendix was introduced namely, "Appendix-IX- Exemption of certain cases from requirement of Environment Clearance".
- iv. That the substituted Appendix-IX provides for exemption from Prior Environmental Clearance. The relevant portion is reproduced here as under: -



*"The following cases shall not require Prior Environmental Clearance, namely: -*

....

*7. Dredging and de-silting of dams, reservoir, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.*

..."

- 5) In this connection it is stated that the permission granted to M/S A.P.S. Infra Engineers Pvt. Ltd. was under the Disaster Management Act, 2005 to collect *Malwa/RBM* lying in the

*AS*

upper Nandhaur River under the purview the clause 7 of the Appendix IX mentioned in the preceding paragraph. Therefore, by virtue of clause 7 of Appendix IX, EC is exempted for dredging and di-silting the river for the purpose of their maintenance, upkeep and disaster management. Copies of permission granted to M/S A.P.S. Infra Engineers Pvt. Ltd. on dated 07.01.2022 and subsequent letter of Additional District Magistrate, Nainital are enclosed as ANNEXURE – CA2 and ANNEXURE – CA3.

- 6) That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.



*[Signature]*  
Deponent

I, *D. S. Bisht* Advocate, do hereby declare that the person making this affidavit and alleging himself to be ..... is the same person who is known to me from the papers produced by him before me in this case.

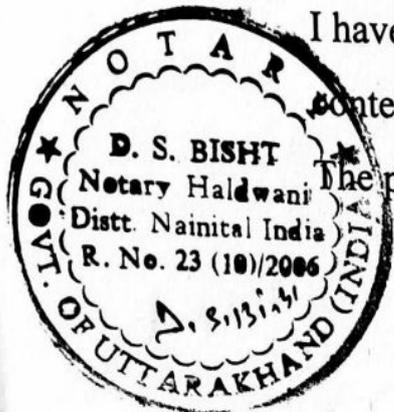
*D. S. Bisht*  
Advocate  
Enroll. No. .23(10)2006

*[Signature]*

Solemnly affirmed before me on this day of 7 October, 2023 at Dehradun at about 1:52 AM/PM by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.



*[Handwritten signature]*

Notary

Certified that Sri/Smt. Havish Chandra Jishi  
the deponent identified by self  
scanned & verified the contents of the  
affidavit at Haldwani  
on date 7/10/2023 time 1:52 P.M.

D. S. Bisht  
Advocate  
Notary, Haldwani  
Distt. Nainital UK Ind.

*D. S. Bisht*  
*7/10/2023*

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 28th March, 2020

S.O. 1224(E).—WHEREAS, *vide* the Mineral Laws (Amendment) Act, 2020 (2 of 2020), the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (hereinafter referred to as MMDR Act) has been amended with effect from the 10<sup>th</sup> day of January, 2020 and, *inter alia*, new section 8B relating to the provisions for transfer of statutory clearances has been inserted;

AND WHEREAS, sub-section (2) of section 8B of the MMDR Act provides that notwithstanding anything contained in this Act or any other law for the time being in force, the successful bidder of mining leases expiring under the provisions of sub-sections (5) and (6) of section 8A and selected through auction as per the procedure provided under this Act and the rules made thereunder, shall be deemed to have acquired all valid rights, approvals, clearances, licences and the like vested with the previous lessee for a period of two years;

AND WHEREAS, sub-section (3) of section 8B of the MMDR Act provides that notwithstanding anything contained in any other law for the time being in force, it shall be lawful for the new lessee to continue mining operations on the land, in which mining operations were being carried out by the previous lessee, for a period of two years from the date of commencement of the new lease;

AND WHEREAS, in pursuance of the aforesaid amendment to the MMDR Act, the Central Government deems it necessary to align the relevant provisions of the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 (hereinafter referred to as the EIA Notification, 2006);

AND WHEREAS, the Ministry of Environment, Forest and Climate Change is in the receipt of representations for waiver of requirement of prior environmental clearance for borrowing of ordinary earth for roads; and manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules, in public interest, and in supersession of the notification number S.O. 4307(E), dated the 29<sup>th</sup> November, 2019, hereby makes the following further amendments in the EIA Notification, 2006, namely:-

In the said notification,-

(i) in paragraph 11, after sub-paragraph (2), the following sub-paragraph shall be inserted, namely:-

“(3) The successful bidder of the mining leases, expiring under the provisions of sub-sections (5) and (6) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and selected through auction as per the procedure provided under that Act and the rules made thereunder, shall be deemed to have acquired valid prior environmental clearance vested with the previous lessee for a period of two years, from the date of commencement of new lease and it shall be lawful for the new lessee to continue mining operations as per the same terms and conditions of environmental clearance granted to the previous lessee on the said lease area for a period of two years from the date of commencement of new lease or till the new lessee obtains a fresh environmental clearance with the terms and conditions mentioned therein, whichever is earlier:

Provided that the successful bidder shall apply and obtain prior environmental clearance from the regulatory authority within a period of two years from the date of grant of new lease.”;

(ii) in the Schedule, against the item 1(a), in the column (5), after clause (2) of the Note, the following clause shall be inserted, namely:-

“(3) The evacuation or removal and transportation of already mined out material lying within the mining leases expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to the successful bidder, selected through auction as per the procedure provided under that Act and the rules made thereunder.”;

(iii) for Appendix-IX, the following Appendix shall be substituted, namely:-



## “APPENDIX-IX

## EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require Prior Environmental Clearance, namely:-

1. Extraction of ordinary clay or sand by manual mining, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.
6. Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.
7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.
8. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
9. Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.
10. Digging of wells for irrigation or drinking water purpose.
11. Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.
12. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.
13. Activities declared by the State Government under legislations or rules as non-mining activity.”

[F. No. Z-11013/47/2018-IA.II (M)]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended vide the following numbers:-

1. S.O. 1949 (E), dated the 13<sup>th</sup> November, 2006;
2. S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E), dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E), dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E), dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E), dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E), dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E), dated the 19<sup>th</sup> July, 2013;
9. S.O. 2555 (E), dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E), dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E), dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E), dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E), dated the 28<sup>th</sup> February, 2014;



14. S.O. 1599 (E), dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E), dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E), dated the 9<sup>th</sup> October, 2014;
17. S.O. 3252 (E), dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E), dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E), dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E), dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E), dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E), dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E), dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E), dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E), dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E), dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E), dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E), dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E), dated the 14<sup>th</sup> September, 2016;
30. S.O. 3518 (E), dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E), dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E), dated the 30<sup>th</sup> December, 2016;
33. S.O. 3611(E), dated the 25<sup>th</sup> July, 2018;
34. S.O. 3977 (E), dated the 14<sup>th</sup> August, 2018;
35. S.O. 5733 (E), dated the 14<sup>th</sup> November, 2018;
36. S.O. 5736 (E), dated the 15<sup>th</sup> November, 2018;
37. S.O. 5845(E), dated the 26<sup>th</sup> November, 2018;
38. S.O. 345(E), dated the 17<sup>th</sup> January, 2019;
39. S.O. 1960(E), dated the 13<sup>th</sup> June, 2019;
40. S.O. 236(E), dated the 16<sup>th</sup> January, 2020;
41. S.O. 751(E), dated the 17<sup>th</sup> February, 2020; and
42. S.O. 1223(E), dated the 27<sup>th</sup> March, 2020.



AT

प्रेषक,

आर० मीनाक्षी सुन्दरम,  
सचिव,  
उत्तराखण्ड शासन।

Annexure-CA2

सेवा में,

जिलाधिकारी,  
नैनीताल।



औद्योगिक विकास (खनन) अनुभाग-1

देहरादून, दिनांक: 07 जनवरी, 2022

विषय: उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021 के बिन्दु सं० 10(2) के अनुसार राष्ट्रीय महत्व की परियोजनाओं के सरकारी कार्यदायी संस्थाओं अथवा उनके द्वारा अधिकृत ठेकेदारों को रिवर ड्रेजिंग कार्य की अनुमति के संबंध में।

महोदय,

उपर्युक्त विषयक निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र संख्या--3932/खनन/भूखनि०ई०/रे०वि०नि०-रि०ट्रे०/2021-22, दिनांक 24 दिसम्बर, 2021 की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि आपदा प्रबंधन अधिनियम 2005 की धारा 72 में निहित प्रावधान का समस्त अधिनियमों, विधियों आदि पर अध्यारोही प्रभाव होने के फलस्वरूप शासन स्तर पर सम्यक् विचारोपरान्त लिये गये निर्णय के क्रम में आपदा प्रबंधन अधिनियम, 2005 के उपबन्ध अन्य किसी विधि या अधिनियम से असंगत होते हुए भी प्रभावी होने के दृष्टिगत उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021 के बिन्दु सं० 10(2) के प्रावधानानुसार ड्रेजिंग कार्य हेतु नदी के समुचित चैनलाईजेशन, नदी के बहाव को सुव्यवस्थित करने तथा आस-पास के गाँव/क्षेत्रों में बाढ़ व जनहानि से बचाव आदि के दृष्टिगत जनपद नैनीताल, तहसील हल्द्वानी के अपर नन्धौर चोरगलिया क्षेत्र (अपर नन्धौर नदी) में जमा मलवा/आर०बी०एम० की निकासी एन०एच० 87 के निर्माण कार्य हेतु ए०पी०एस० इन्फ्रा इन्जीनियर्स प्रा०लि० के पक्ष में 06 माह की अवधि हेतु अनुज्ञा स्वीकृत किये जाने तथा उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021 के बिन्दु सं० 11 एवं उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम-68 के अन्तर्गत नियम 54 को शिथिल करते हुए इस कार्य हेतु जमा आर०बी०एम० की मात्रा पर देय रायल्टी की धनराशि व अन्य देय धनराशि को 06 समान किस्तों में जमा किये जाने की अनुमति प्रदान की जाती है।

2- उपर्युक्तानुसार स्वीकृत की जाने वाली अनुज्ञा के क्रम में ए०पी०एस० इन्फ्रा इन्जीनियर्स प्रा०लि० द्वारा निकासी किये जाने वाले मलवा, आर०बी०एम० की आपूर्ति एन०एच० निर्माण कार्य हेतु स्थानीय क्रेशर को करते हुए तैयार माल का उपयोग संबंधित इकाई द्वारा एन०एच० 87 के निर्माण कार्य हेतु किया जायेगा। ए०पी०एस० इन्फ्रा इन्जीनियर्स प्रा०लि० के पक्ष में एन०एच० 87 के निर्माण कार्य हेतु दी जा रही अनुज्ञा अनुमति मात्र एन०एच० परियोजना कार्य हेतु ही प्रदत्त की जा रही है। संबंधित कार्यदायी इकाई द्वारा किसी भी दशा में इसका व्यावसायिक उपयोग नहीं किया जायेगा।

कृपया तदनुसार आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

(आर० मीनाक्षी सुन्दरम)  
सचिव

संख्या 2330 (1)/VII-A-1/2021 तददिनांकित।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. आयुक्त, कुमायूँ मण्डल, नैनीताल।
2. महानिदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड।
3. ए०पी०एस० इन्फा इन्जीनियर्स प्रा०लि०, डी-138, सेक्टर-51, नौयडा (वर्तमान पता-भोटाहल्लू, रिताइन्स पम्प के सामने, हल्द्वानी, नैनीताल)।
4. गार्ड फाईल।

आज्ञा से,

(लक्ष्मण सिंह)

संयुक्त सचिव



*[Handwritten signature]*



ATTESTED

Birendra Singh  
Advocate & Notary  
Reg. No. 58(01)2022  
Notary Court Compound  
Dehradun, Uttarakhand, India

19.11.2022

*[Handwritten signature]*

कार्यालय जिलाधिकारी नैनीताल

संख्या 1065/30-जी.सी./2021-22

दिनांक 21 जनवरी, 2022

54

विषय

प्रदेश के नदी/जलाशय/नहरों में अत्यधिक मात्रा में निक्षेपित/जमा मलबा/आर.बी.एम./सिल्ट जिससे मू-कटाव, बाढ़ एवं जान-माल का क्षति होने की प्रबल संभावना बनी रहती हो, से निवारण के लक्ष्य/ आर.बी.एम./सिल्ट हटाने/निस्तारित किये जाने के सम्बन्ध में।

संदर्भ

प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग, नैनीताल/  
हल्द्वानी/रामनगर/तराई केन्द्रीय/तराई पूर्वी, हल्द्वानी/  
तराई पश्चिमी, रामनगर।



संदर्भ

कृपया उपरोक्त विषयक औद्योगिक विकास (खनन) अनुभाग-1, उत्तराखण्ड शासन के पत्र संख्या 2372/10-A-1/2022/5(120)/2021 दिनांक 13 जनवरी, 2021 के माध्यम से अवगत कराया गया है कि राज्य के नदी/जलाशय/नहरों में अत्यधिक मात्रा में निक्षेपित/जमा मलबा/आर.बी.एम./सिल्ट, जिससे मू-कटाव, बाढ़ एवं जान-माल का क्षति होने की सदैव संभावनाएं बनी रहती हैं, से नदी के समुचित घेनेलाईजेसन, नदी के बहाव को सुदृढीकरण करने तथा आस-पास के समीपवर्ती गांव/क्षेत्रों में बाढ़ व जनहानि से बचाव आदि के निम्नित ड्रेजिंग कार्य के लिए आपदा प्रबन्धन अधिनियम 2005 द्वारा जिलाधिकारियों को प्रदत्त अधिकारों के अन्तर्गत कार्यसूचक ज्ञाप संख्या 1573/10-A-1/2021-05(28)/2021 दिनांक 10 नवम्बर, 2021 द्वारा प्रख्यापित उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021 में निहित प्रावधानों के अधीन नदी/जलाशय/नहरों में अत्यधिक मात्रा में निक्षेपित/जमा मलबा/आर.बी.एम./सिल्ट को निस्तारित किये जाने हेतु अल्प अवधि की अनुज्ञा संबंधित जिलाधिकारी के द्वारा स्वीकृत किये जाने की व्यवस्था निर्धारित की गई है।

इसके अतिरिक्त अवगत कराया गया है कि उक्त के सम्बन्ध में यह स्पष्ट है कि आपदा प्रबन्धन अधिनियम, 2005 की धारा-72, जिसके उपबंध अन्य किसी विधि या अधिनियम से असंगत होते हुए भी प्रभावी हैं, में निम्न प्रावधान निहित हैं :-

"इस अधिनियम के उपबंध, हस्तमय प्रयुक्त किसी अन्य विधि में या इस अधिनियम से भिन्न किसी विधि के अन्तर्गत पर प्रभाव रखने वाली किसी लिखित में उल्लेखित किसी बात के होते हुए भी प्रभावी होंगे।"

उपरोक्तानुसार प्रावधानित आपदा प्रबन्धन अधिनियम, 2005 के संगत उपबंध, जिसका वन संरक्षण अधिनियम आदि सहित अन्य समस्त अधिनियमों, विधियों पर अध्यारोही प्रभाव है, के समदर्भ में शासन स्तर पर सम्यक दिशाचोपरान्त लिये गये निर्णय के क्रम में निर्देशित किया गया है कि आपदा प्रबन्धन अधिनियम 2005 की धारा-72 द्वारा प्रावधानित उपबंध के अन्य किसी विधि या अधिनियम से असंगत होते हुए भी प्रभावी होने के दृष्टिकोण तथा राज्य की नदी/जलाशय/नहरों में भारी मात्रा में जमा मलबा/ आर.बी.एम./सिल्ट वाले ऐसे क्षेत्र/मू-भाग, जिससे मू-कटाव बाढ़, एवं जान-माल का क्षति होने की प्रबल संभावना बनी रहती हो, से मलबा/आर.बी.एम./सिल्ट को हटाने/निस्तारित किये जाने हेतु उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021 के विन्दु संख्या 6 "रिवर ड्रेजिंग अनुज्ञा की स्वीकृति" के प्रावधानानुसार आपदा प्रबन्धन अधिनियम, 2005 में जिलाधिकारी को प्रदत्त अधिकारों के अन्तर्गत जान-माल को सुरक्षा, नदी के बहाव व संरक्षण, नदी के व्यापक घेनेलाईजेसन तथा आस-पास के समीपवर्ती गांव/क्षेत्रों में बाढ़ व जनहानि को रोकने हेतु ऐसे क्षेत्र/मू-भाग में ड्रेजिंग कार्य के माध्यम से नदी में जमा मलबा/आर.बी.एम./सिल्ट को हटाने/निस्तारित किये जाने हेतु संबंधित जनपद के जिलाधिकारी पूर्ण रूप से अधिकृत होंगे, जिन्हें आपदा प्रबन्धन अधिनियम, 2005 की धारा-72 में निहित अध्यारोही प्रावधानों के अन्तर्गत जनपद स्तर पर वन विभाग द्वारा अपेक्षित सहयोग प्रदान किया जाना सुनिश्चित कराया जाये।

अतः शासन के उक्त उल्लिखित पत्र की छायाप्रति संलग्न कर इस आशय से प्रेषित की जा रही है कि कृपया शासन द्वारा दिये गये निर्देशों के अनुपालन में अग्रोत्तर कार्रवाही करने का कष्ट करें।

संलग्न : यद्योपरि।

प्रभारी  
(अरविंद जोशी)  
अपर जिलाधिकारी (वि./स.)  
नैनीताल

संलग्न एकम दिनांक : उपरोक्त।

प्रतिनिधि नियुक्ति को सुव्यवस्थित एवं आवस्यक कार्रवाही हेतु प्रेषित :-

- 1- नगर मजिस्ट्रेट, हल्द्वानी।
- 2- सहायक उप जिलाधिकारी, जनपद नैनीताल।
- 3- अपर निर्देशक खनन, मृदा एवं खनिज संसाधन, उद्योग विभागाध्यक्ष, उत्तराखण्ड, जनपद नैनीताल।

अपर जिलाधिकारी (वि./स.)  
नैनीताल

*(Handwritten signature)*